

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2824 of 2020**

Dilip Mirdha
@ Dilip Kumar Mirdha **Petitioner**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. Vishwanath Roy, Advocate
For the State : Ms. Laxmi Murmu, A.P.P.

02/Dated: 09th September, 2020

1. Learned counsel for the petitioner and learned A.P.P., are present.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court starts functioning.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after one week.

(AMITAV K. GUPTA, J.)

Chandan/-